

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1598 & 1599 OF 2018 IN
DFR NO. 3301 OF 2018

Dated: 20th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Narayanpur Power Company Private LimitedAppellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : Mr. Anantha Narayan N.G.
for Mr. Sridhar Prabhu

Counsel for the Respondent(s) : -----

ORDER

IA NO. 1598 of 2018 – (Appl. for leave to file)

We have heard the learned counsel appearing for the Appellant on IA No. 1598 of 2018.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the statement made in the application, we find the same satisfactory and accepted. IA No. 1598 of 2018 is allowed. Application for leave to file the Appeal is granted and stands disposed of.

IA NO. 1599 of 2018 – (Appl. for Condonation of Delay)
In DFR No. 3301 of 2018

Issue notice to the Respondents returnable on 14.01.2019. Dasti, in addition, is also permitted.

List this matter for on 14.01.2019, as requested.

(S.D. Dubey)
Technical Member

vt/bn

(Justice N. K. Patil)
Judicial Member